

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 117**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce

..... Petitioners/Applicant

v.

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 02.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner(s):

Mr. Akshay Goel, Adv. for RP

For the Respondent(s):

Mr. Pallav Saxena, Ms. Bindu Das, Mr. Abhilash Attri,  
Adv. with Mr. Jitendra Kejriwal in person

**ORDER**

Learned counsel for the Resolution Professional states that an affidavit dated 21.12.2018 was filed vide Diary No. 10672 and learned counsel for the Ex.-management states that rejoinder to the aforesaid affidavit shall be filed during the course of the day with a copy in advance to the counsel for the Resolution Professional.

Mr. Kejriwal as identified by the counsel, is present in pursuance of the last order and shall remain present on the adjourned date.

List on 09.01.2019.

Sd/-  
(M.M.KUMAR)  
**PRESIDENT**

Sd/-  
(S. K. MOHAPATRA)  
**MEMBER (TECHNICAL)**